



By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/4180/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri N. U. Ahmed,
Addl. District & Sessions Judge,
Bijni, Chirang.

Dated Guwahati the 7th August, 2019.

Sub: **Vehicle permission.**

Ref:- Your letter No.ADJB.VI-2/2019/2566 dated 01.08.2019.

Sir,

With reference to the above, I am directed to inform you that, you have been granted permission to proceed to Guwahati in the afternoon of 09.08.2019 by your Govt. allotted vehicle, at your own cost, subject to your prayer for station leave permission from the afternoon of 09.08.2019 (after Court Hours) till the morning of 14.08.2019 is granted by the Hon'ble District & Sessions Judge, Chirang, Kajalgaon.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

4182
Memo NO.HC.VII-129/2006/4181-A, dated 7.8.19

Copy to:

1. District and Sessions Judge, Chirang.
2. ✓ The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rdas